

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 181/MP/2021

- Subject : Petition seeking issuance of appropriate directions to the Respondent to declare that the Letter of Credit opened by the Respondent is in contravention of the provisions of the PTCPPA and Procurer-PPA and to direct the Respondent to pay compensation towards such breach of the PPA and also to impose penalty under Regulation 14C for violation of Regulation 7(c) of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Trading Licence and other related matters) Regulations, 2009; and to direct the Respondent to refund the excess trading margin and excess rebate charged by the Respondent for the period w.e.f 31.1.2020 till opening of Payment Security Mechanism as per the Procurer-PPA, PTC-PPA and the provisions of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Trading Licence and other related matters) Regulations, 2020 issued by this Commission along with Late Payment Surcharge; and to direct that the Respondent shall not be eligible to charge trading margin exceeding 2 paise/kWh till such time the Respondent opens Payment Security Mechanism in conformity with the PTC-PPA, Procurer- PPA and the applicable Regulations of this Commission.
- Petitioner : Maruti Clean Coal and Power Limited (MCCPL)
- Respondent : PTC India Limited (PTCIL)
- Date of Hearing : **19.2.2025**
- Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
- Parties Present : Shri Matrugupta Mishra, Advocate, MCCPL
Shri Nipun Dave, Advocate, MCCPL
Shri Ravi Kishore, Advocate, PTC
Shri Keshav Singh, Advocate, PTC

Record of Proceedings

At the outset, the learned counsel for the Petitioner prayed for an adjournment and further submitted that Petition Nos. 54/MP/2019 and 140/MP/2019, involving similar issues, are already at the argument stage - next listed for hearing on 25.2.2025, and the instant matter may be taken up for hearing after the conclusion of arguments therein. Learned counsel for the Respondent also did not oppose the said request.

2. Considering the request of the learned counsel for the Petitioner, the Commission adjourned the matter.
3. The Petition will be listed for the hearing on **15.5.2025**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)